

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 259 Dispur, Friday, 28th August, 2009, 6th Bhadra, 1931 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2009

No.LGL.3/2007/63 :-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIX OF 2009

(Received the assent of Governor on 26th August, 2009)

THE ASSAM ENTRY TAX (SECOND AMENDMENT) ACT, 2009

AN
ACT

to amend the Assam Entry Tax Act, 2008.

Preamble.

Whereas it is expedient to amend the Assam Entry Tax Act, 2008, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act XII
of 2008.

It is hereby enacted in the Sixtieth Year of the Republic of India as follows: -

Short title, extent and commencement.

1. (1) This Act may be called the Assam Entry Tax (Second Amendment) Act, 2009.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 9

2. In the principal Act, in section 9, in between the figures and punctuation mark "100," and the figures and punctuation mark "102," the figures and punctuation mark "101," shall be inserted.

MOHD. A. HAQUE,

Secretary to the Government of Assam,
Legislative Department, Dispur.